

SECURITIES AND EXCHANGE BOARD OF INDIA

INFORMATION TECHNOLOGY DEPARTMENT

MUMBAI

Tender Notice

Tender Notice for empanelment of vendors for implementation of Enterprise wide electronic Mail and messaging System

1.1 Securities and Exchange Board of India, Mumbai intends to prepare a panel of reputed vendors for implementation of enterprise wide electronic Mail and messaging System. Vendors, desirous of being included in the SEBI's panel of vendors, may apply in the prescribed Application form as given in [Annexure I](#). Vendors eligible as per qualifying criteria prescribed in Para 1.3 should only apply. Application form duly filled in/completed in all respects along with the softcopy should be submitted in a sealed cover addressed to Chief General Manager (ITD), Securities and Exchange Board of India, SEBI BHAVAN, Plot No C4-A, G-block, Bandra Kurla Complex, Bandra (E), Mumbai: 400051, so as to reach us not later than 3.00 P.M on December 8, 2010.

1.2 The broad category of the activities that are to be carried out for implementation of enterprise wide Mail and messaging System is given below:

1. Implementation of Enterprise wide electronic Mail and messaging System at Mumbai Head office with high availability option.
2. Implementation of Enterprise wide electronic Mail and messaging System at Disaster recovery (DR) site.
3. Automatic switchover to DR in case of Primary site failover (Local and Global application Load balancing)

1.3 Pre-qualification criteria for Empanelment:

- The Vendors should have registered office in India preferably in Mumbai and should have its own offices (NOT through channel partners/franchises/etc.) at Mumbai and Chennai.
- The vendors should have at least ten years experience in implementation / support of enterprise wide electronic mail and messaging systems on large scale industries on activities mentioned above.
- The vendor should have carried out atleast three implementation and support of Enterprise wide electronic Mail and messaging system each having not less than 5000 Mailboxes during last five years.

- The vendor should be Original Equipment Manufacturer (OEM) or its channel partners or system integrators or Authorized Distributor/ Authorized Service Provider (ASP) of Premium brands
- The vendor should have fully equipped service centres with at least 10 qualified, certified and trained engineers each located in Mumbai and Chennai.
- Vendor should have quality/ capability certification from any one of competent authorities like ISO, CEI-CMMI, BS7799, etc.
- Vendor should have made net profits during last three financial years.

General Terms and Conditions:

1. Intending applicants are required to submit their full bio-data giving details about their organisation, experience, technical personnel in their organisation, competence and adequate evidence of their financial standing etc. in the enclosed form which shall be kept confidential.
2. An application fee of Rs.1000/- (Rupees one thousand only) (non refundable) in the form of crossed demand draft in favour of 'Securities and Exchange Board of India' payable at Mumbai shall be submitted along with application document. Application without prescribed application fee shall be rejected.
3. SEBI reserves the right to accept or reject any/or all applications and annul the process and reject any or all applications at any time without assigning any reason and without thereby incurring any liability to the affected applicants.
4. The decision of SEBI in selection of vendors for empanelment will be final. SEBI is not bound to assign any reason thereof.
5. Each page of the application shall be signed by person/s on behalf of the organisation having necessary authorisation/ Power of Attorney to do so.
6. If the space in the proforma is insufficient for furnishing full details, the information shall be supplemented on separate sheets of paper stating therein the part of the statement and serial number. Separate sheets shall be used for each part.
7. SEBI reserves the right to inspect the facilities of the vendors to verify the genuineness and to ensure the conformity with the details given.
8. Applications received after due date and time or incomplete in any respect are liable to be rejected.
9. Applications containing false or inadequate information are liable for rejection .

10. Vendors may provide their area of specialisation, skill set and any award received by any competent authority.
11. SEBI reserves the right to vary the pre-qualification criteria, with a view to only those parties if found suitable, restricting number of parties
12. Each page of the Application form(i.e. [Annexure I Part A,B, C, D](#)) and [declaration letter](#) shall be signed by person on behalf of the organisation having necessary authorisation / Power of attorney to do so.

For any clarifications please contact: Mr. Jitendra Maurya, Information Technology Department, SEBI, Mumbai, Tel No. 022- 26449503 /40459503.